

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 319/MP/2013

Subject : Petition seeking a declaration that COD by the generating company was illegal and not in accordance with the terms of the PPA and prudent utility practices.

Date of hearing : 5.8.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Tata Power Delhi Distribution Limited

Respondents : Jhajjar Power Limited and another

Parties present : Shri Alok Shankar, Advocate, TPDDCL
Shri Aditya Jalan, Advocate, TPDDCL
Shri Sanjay Sen, Senior Advocate, JPL
Shri Ankit Parsoon, Advocate, TPTCL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition is linked with Petition No. 170/MP/213 and requested to list this petition along with Petition No. 170/MP/2013.

2. After hearing the learned counsel for the petitioner, the Commission directed to list the petition for hearing on 2.9.2014 along with Petition No. 170/MP/2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**